

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

208. C.P. (IB)/60(MB)2024

IN THE MATTER OF

FRASER AND COMPANY LTD.

VS

SHRADDHA EQUINOX LLP

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 07.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Devul Dighe (VC)
For the Respondent: Sr. Adv. Gaurav Joshi (PH)

ORDER

Both the parties have concluded their arguments and pray for time to file the written submissions. In view of the request made, adjourned to **17.05.2024 for written submissions**. Both the parties are directed to exchange their written submissions in advance.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)